FIFTH ANNUAL REPORT (1960-61) OF THE HEAVY ELECTRICALS (INDIA) LIMITED, **BHOPAL AND RELATED PAPERS**

Papers laid

2153

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-BAMANIAM) Sir, I beg to lay on the Table, under subsection (I) of section 619-A of the Companies Act, 1956, a copy each of the following papers: -

- (i) Fifth Annual Report and Accounts of the Heavy Electricals (India) Limited, Bhopal, for the year 1960-61, together with the Auditors' Report on the Accounts. •
- (ii) Review by Government on the working of the Company.

fPlaced in Library. See No. LT-589/62 for (i) and (ii).]

THE UNIVERSITY GRANTS COMMISSION (BUDGET AND ACCOUNTS) RULES, 1962

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI) : Sir, I beg to lay on the Table, under sub-section (3) of section 25 of the University Grants Commission Act, 1956, a copy of the Ministry of Education Notification G.S.R. No. 1218, dated the 19th September, 1962, publishing the University Grants Commission (Budget and Accounts) Rules. 1962. [Placed in Library. See No. LT-563/62.]

STATEMENT SHOWING ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAK-INGS GIVEN DURING VARIOUS SESSIONS OF THE RAJYA SABHA

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): Sir, on behalf of Shri Satyanarayan Sinha, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the session shown against each: ----

> (i) Statement No. X-Twenty-ninth Session, 1960.

922RS-4

- on the Table (ii) Statement No. IX-Thirty-fourth
- Session, 1961.
- (iii) Statement No. VII-Thirty-fifth Session, 1961.
- (iv) Statement No V-Thirty-sixth Session, 1961.
- (v) Statement No. V-Thirtyseventh Session, 1962.
- (vi) Statement No. IV-Thirty-eighth Session, 1962.
- (vii) Statement No. HI-Thirty-ninth Session, 1962.
- Statement No. II-Fortieth (viii) Session, 1962.

[See Appendix XLI, Annexures Nos. 31 to 38 for (i) to (viii) respectively..]

SECOND SUPPLEMENTAL AGREEMENT BETWEEN GOVERNMENT OF INDIA AND **CERTAIN OIL COMPANIES**

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND FUEL (SHRI R. M. HAJARNAVIS); Sir, I beg to lay on the Table a copy of the Second Supplemental Agreement dated the 27th July, 1961, between the Government of India, Burmah Oil Company Limited, Oil India Limited and Assam Oil Company Limited. [Placed in Library. See No. LT-598/62.]

THE OIL AND NATURAL GAS COMMISSION (THIRD AMENDMENT) RULES, 1962

SHRI R. M. HAJARNAVIS: Sir, I also beg to lay on the Table a copy of the Ministry of Mines and Fuel Notification G.S.R. No. 1444, dated the 22nd October, 1962, publishing the Oil and Natural Gas Commission (Third Amendment) Rules, 1962, under subsection (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-562/62.]

THE MANIPUR LAND REVENUE AND LAND-**REFORMS (ALLOTMENT OF LAND) RULES,** 1962

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (Sum B. N. DATAR): Sir, I beg to lay on th«

2154